

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 177 OF 2021

Between:

TRIBUNAL ON ITS OWN MOTION UNDER

The caption gravel mining mafia eye

Gravel in mallavalli

.....

Applicant

VS

THE CHIEF SECRETARY

Government Of Andhra Pradesh and 7 others

.....Respondent

**REPORT FILED BY THE DIRECTOR OF MINES & GEOLOGY, ANDHRA
PRADESH IN O. A NO.177 OF 2021 BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL ITS ORDER DATED 23-11-2022**

06-02-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

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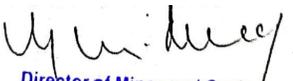
It is certified that all the documents contained in the above annexure are true copies.

Date: 27.01.2023

**REPORT FILED BY THE DIRECTOR OF MINES & GEOLOGY, ANDHRA
PRADESH IN O. A NO.177 OF 2021 BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL ITS ORDER DATED 23-11-2022**

It is submitted that, this Hon'ble National Green Tribunal (NGT), South zone, Chennai has issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ' (Mallavalli Gravel Pai Mafia Padaga) and directed to constitute a team comprising of joint committee (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submitted the detailed report through the reference. **(Annexure -1)**

1. It is submitted that the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report as **(Annexure-2)**
2. It is submitted that the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard


Director of Mines and Geology
Govt. of Andhra Pradesh, Ibrahimpatnam.

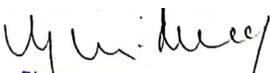
Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

3. It is submitted that the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose. **(Annexure-3)**

4. It is submitted that the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail. **(Annexure-4)**

1. Revenue Divisional Officer, Nuzividu, Mobile No. 9849903964

2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099


Director of Mines and Geology
Govt. of Andhra Pradesh, Ibrahimpatnam.

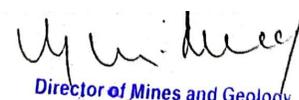
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

5. It is submitted that the Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary. It is submitted that the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report. **(Annexure-5)**

6. It is submitted that the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. **(Annexure-6)** The Tahsildar, Mallavalli has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

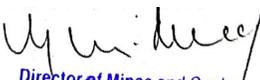
Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.


 Director of Mines and Geology
 Govt. of Andhra Pradesh, Ibrahimpatnam.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

7. It is submitted that the Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in color, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.
8. It is submitted that the Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

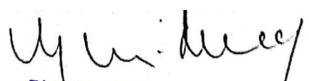

 Director of Mines and Geology
 Govt. of Andhra Pradesh, Ibrahimpatnam.

Sl. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

9. It is submitted that the Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

10. It is submitted that the Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area. As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required


 Director of Mines and Geology
 Govt. of Andhra Pradesh, Ibrahimpatnam.

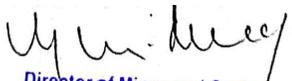
under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

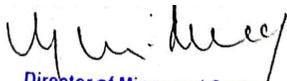
(Annexure-7)

11. It is submitted that the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966. **(Annexure-8)**
12. It is submitted that this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.
13. It is submitted that this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through

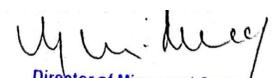

 Director of Mines and Geology
 Govt. of Andhra Pradesh, Ibrahimpatnam.

concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

14. It is submitted that this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya. **(Annexure-9)**
15. It is submitted that this office has issued a Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864). This demand notice was suppressed due to the no accountability of the Consideration Fee. On aforesaid facts and the latest report /Information submitted by this office to the Director of Mines & Geology, Ibrahimpatnam **(Annexure-10)**
16. It is submitted that this office has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee(NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee(100%on NSF) under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office. Which failing action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act, 1864 (Act-II of 1864). But, the defaulter refused to take the Demand Notice; hence the postal authorities returned the notice to the sender. **(Annexure-11).**


 Director of Mines and Geology
 Govt. of Andhra Pradesh, Ibrahimpatnam.

17. It is submitted that this office has requested the Deputy Director of Mines and Geology, Vijayawada issue necessary orders for the collection of Minerals Revenue Dues from the Defaulter under the Revenue Recovery Act, 1864 as per Section 25 of Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O.Ms.No.66, REVENUE DEPARTMENT LR Section Dt.02.06.2005. The Deputy Director of Mines and Geology, Vijayawada accorded permission to this office to proceed under Revenue Recovery, 1890 by invoking the powers vested there under for recovery of outstanding arrears due to department under the provisions of APMMC Rules, 1966. **(Annexure-12& 13,14)**
18. It is submitted that this office once again requested the Tahsildar kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya so as to serve the notice to descendants of the deceased person. **(Annexure-15)**
19. It is submitted that the Tahsildar, Bapulapadu submitted the details of family members of deceased Sri.Chinnala.Narasayya S/o. Subbaiah i.e., 1. Chinnala Koteswaramma (wife), 2. Chinnala Naresh (Son), & 3.Chinnala Chinni (Daughter). **(Annexure-16)**
20. It is submitted that this office has issued a show cause notice to family members of the deceased person Late Sri Chinnala Narasayya S/o Subbaiah i.e., 1. Chinnala Koteswaramma (wife), 2. Chinnala Naresh (Son), & 3.Chinnala Chinni (Daughter). **(Annexure-17).**
21. It is submitted that this office addressed a letter to the District Registrar, Machilipatanm, Krishna District not to allow any transactions of the entire area over an extent of & Ac.0.17.Cts in 12/2B of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala.Narasayya S/o Subbaiah until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon. Treated this as an inter-departmental cooperation in the interest of Govt. the exchequer.

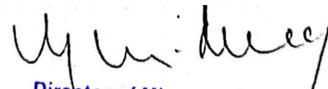

 Director of Mines and Geology
 Govt. of Andhra Pradesh, Ibrahimpattam.

22. It is submitted that this office addressed a letter to the District Register, Machilapatnam, Krishna District not to allow any transactions of the entire area over an extent of Ac.3.24.Cts, in Sy. No.12/1A, 1B, 1C & 11 of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju S/o Venkata Ramayya until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon. Treated this as an inter-departmental cooperation in the interest of Govt. the exchequer. **(Annexure-18).**

23. It is submitted that this office issued a distraint order to the Sri.Chinnala. Ganga Raju to recover the amount of Rs.1,77,48,008/- (One Crore Seventy-Seven Lakhs Forty-Eight thousand & Eight) under Revenue Recovery act II,1864 and enclosed form-I Sec.8 with a direction to pay the said amount within 7 days from the date of receipt of this distraint order. **(Annexure-19).**

Hence it is prayed that this Hon'ble Tribunal may be pleased to consider the above report and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

This is submitted for kind perusal and for favor of information.



Director of Mines and Geology
Govt. of Andhra Pradesh, Ibrahimpatnam.

DATE- 27-01-2023

Director of Mines & Geology,
Ibrahimpatnam
Andhra Pradesh

Item No.03:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 177 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion

Suo Motu based on the news item published in
Eenadu Telugu News Paper, Andhra Pradesh, Krishna District,
Amaravathi Edition, dt. 15.07.2021

“Gravel Mining Malls Eye Gravel in Malkajgiri”



Versus

1. The Chief Secretary of Andhra Pradesh,
1st Block, 1st Floor, Interim Government Complex,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh - 522 237.
2. Special Chief Secretary of Andhra Pradesh,
Department of Environmental,
Forests and Climate Change,
4th Block, Ground Floor, Room No. 268,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh - 522 237.
3. Special Chief Secretary of Andhra Pradesh,
Department of Industries and Commerce,
2nd Block, Ground Floor Room No. 102,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh - 522 237.

4. The District Collector,
Krishna District,
Collectorate Main Building, Collectorate,
Chilakalapudi, Machilipatnam,
Andhra Pradesh - 521 002.
5. The Director,
Department of Mines and Geology,
Sri Anjaneya Towers, D.No: 7-104, B-Block,
5th & 6th Floors, Ibrahimpatnam, Vijayawada,
Andhra Pradesh - 521 456
6. Andhra Pradesh State Level Environment Impact Assessment
Authority,
Represented by its Chairman,
A-3, Parysaran Bhavan, Industrial Estate,
Sanath Nagar, Moosapet,
Hyderabad - 500 018.
7. Andhra Pradesh Pollution Control Board,
Represented by its Chairman,
D. No. 33-25-13/D2, Near Sunrise Hospital,
Pusapeta Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 521 010.
(Suo-Motu pleaded as additional respondents 6 & 7
as per order dated 11.08.2021)

Date of hearing: 11.08.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): Suo Motu by Court

For Respondent(s): Mrs. Maduri Donti Reddy for R1 to R5, R7.

ORDER

1. The above case has been Suo Motu registered by this Tribunal on the basis of the newspaper report published in 'Eenadu Telugu Newspaper, Andhra Pradesh, Krishna District, Amaravathi, Edition, dated 15.07.2021, under the caption "మల్లవల్లి గ్రావల్ పై మాఫియా

పడగ (Gravel Mining Mafia Eye Gravel in Mallavalli)".

2. It is alleged in the newspaper report that the gravel mining has its eyes on Mallavalli in the Bapulapadu Mandal in Krishna District, where the soil is being excavated. Prior to the allotment to Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC), it was customary to excavate Government land at survey no. 11. Unauthorised excavations have been going on for the past few days in the patta lands bordering it recently. Local officials have become mute spectators as large quantities of gravel are being moved by invoking the names of senior officials in the District.
3. It is also alleged in that gravel is being used to raise the level of lands belonging to Industries in the neighbourhood. The Government assigned lands in Mallavalli and Rmalle are being used sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out excavations with permits, while others are digging gravel without

taking any permits. The huge quantities of gravel have been removed from those areas.

4. It is also mentioned in the report that they have not even provided safe distance from the roads which can enhance the possibility of sliding and thereby in causing accidents.
5. It is also alleged in the newspaper report that the gravel is being illegally mined and moved daily by tippers and tractors for private use.
6. On going through the allegations made in the newspaper report, we are satisfied that the same raises a substantial question of environment as exploitation of natural resources will have adverse impact on environment. So the matter is admitted.
7. When the matter came up for hearing for admission today through Video Conference, Mrs. Madhuri Danti Reddy represented respondents 1 to 3.
8. Issue notice to the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible.
9. On going through the allegations made in the newspaper report, we feel that Andhra Pradesh State Level Environment Impact Assessment Authority, (APSEIAA) and Andhra Pradesh Pollution Control Board are also a necessary party to the proceedings. So they are impleaded as additional respondents 6 & 7 respectively.
10. The office is directed to carry out the amendment in the cause title.
11. Mrs. Madhuri Danti Reddy has taken notice for the additional 7th respondent.

12. In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling Krishna District. So we feel that the same committee which has been appointed in O.A. No. 176 of 2021 (SZ) can be directed to look into this issue also and submit a comprehensive report, so that this Tribunal can dispose of both the cases by a common order.

13. The said committee is directed to ascertain as to whether i) there any illegal gravel mining is going on in the area in question, if so, what is the nature of action taken by the authorities against such violators, II) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any granted for that purpose by authorised persons and, III) whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from the proposed royalty and penalties as per the regulators.

14. The Director, Mines and Géology Department will be the nodal officer for co-ordination and also for providing necessary logistics for this case as well.

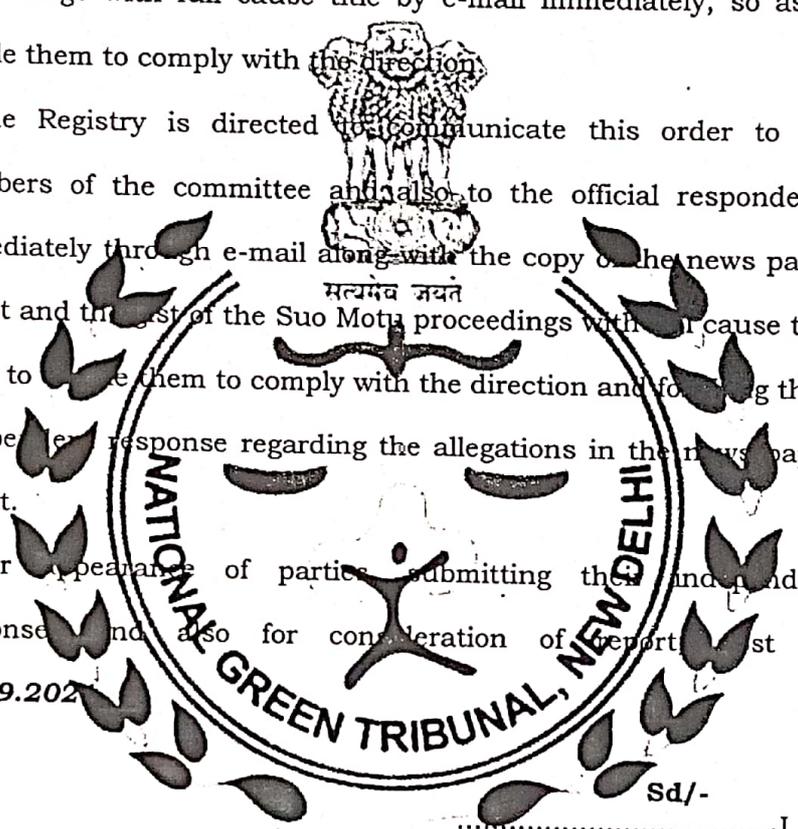
15. The committee is directed to submit the report in this regard to this Tribunal on or before **13.09.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image

PDF along with necessary hardcopies to be produced as per rules.

16. The Registry is directed to communicate this order to the members of the committee appointed in **O.A. No. 176 of 2021 (SZ)** along with copy of the newspaper report and gist of the Suo-Motu proceedings with full cause title by e-mail immediately, so as to enable them to comply with the direction.

17. The Registry is directed to communicate this order to the members of the committee and also to the official respondents immediately through e-mail along with the copy of the news paper report and the gist of the Suo Motu proceedings with full cause title so as to enable them to comply with the direction and forwarding their independent response regarding the allegations in the news paper report.

18. For appearance of parties submitting their independent response and also for consideration of reports filed on 13.09.2021



Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. K. Satyagopal)

O.A. No. 177/2021
11th August, 2021. Sr.

2



Annexure -2

Most Urgent
Rc.D4/1949 /2021

Office of the Collector & District Magistrate,
Krishna, Dt. -08.2021.

From
Sri J.Nivas, I.A.S.,
Collector & District Magistrate,
Krishna,
Machilipatnam.

- To
1. Tahsildar,
Bapulapadu.
 2. Assistant Director,
Mines & Geology,
Vijayawada
 3. The Zonal Manager
Pollution Control Board,
Vijayawada

Sir/Madam,

Sub:- National Green Tribunal - Mines and Quarries - Krishna District - Bapulapdu Mandal- Mallavalli Village- R.S NO.11 - O.A No.177 of 2021 (SZ), Suo Moto petition admitted by the National Green Tribunal, South Zone, Chennai - Report called for-Reg.

Ref:- O.A No.177 of 2021 (SZ), Dated, 11.08.2021 of the National Green Tribunal, South Zone, Chennai.

I invite your attention to the references cited.

It is to inform that, the National Green Tribunal, South Zone, Chennai, have Suo Moto admitted O.A No.177/ 2021 regarding for adverse news published in Eenadu News paper on 15.07.2021 under the caption " Mallavalli Gravel pal Mafla Padaga", on excavation of Illegal soil mining without any permissions in R.s No.11 of Mallavalli Village of Bapulapadu Mandal.

In view of the above you are directed to go through the contents of the National Green Tribunal, South Zone, Chennai order in O.A No.177/2021 dated.11.08.2021 and submit your detailed report to this office within a week immediately. A copy of the reference cited is herewith enclosed.

End: As above.

Yours faithfully,

[Signature] 21/8/2021

for Collector, Krishna.

Ag
pl. inspect & submit report

21/8/21

[Signature] 21/8/2021
Copy to the Sub Collector, Nuzvid with a request to obtain a report from the Tahsildar, Bapulapadu and send report along with specific remarks to this office immediately.

Annexure-3

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNAM
 (PRESENT:: SRI V.G.VENKATA REDDY, DIRECTOR)

Proceedings No. 4893498/D6/2021

Date.26-08.2021.

Sub: Mines and Quarries - NGT - Order dt. 11-08-2021 in O.A.No.176/2021 & 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amaravathi Edition, dt.15.07.2021 - Constitution of Joint Committee to ascertain the genuineness of the allegations made in the newspaper reports with regard to "Garbhasokaniki Badyulevaru" and "Gravel Mafia Eye Gravel in Mallavalli" in Krishna District-Nomination of Senior Officer from Mines and Geology Department as member to the proposed Joint Committee and Appointment of Nodal Officer for this purpose -Orders - Issued.

Ref: 1.Order dt.11.08.2021 in O.A.No.176/2021 (SZ) of the Hon'ble National Green Tribunal (NGT), New Delhi.
 2.Order dt.11.08.2021 in O.A.No.177/2021 (SZ) of the Hon'ble National Green Tribunal (NGT), New Delhi.

= = =

ORDER:

Through the reference cited, the Hon'ble National Green Tribunal (NGT), New Delhi issued the following orders in O.A.No.176/2021 (SZ) & 177/2021 (SZ) Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amaravathi Edition, dt.15.07.2021.

Orders in O.A.No.176/2021 :

".....In order to ascertain the genuineness of the allegations made in the newspaper report and also the violations, if any, said to have been committed, we feel it appropriate to appoint a Joint Committee comprising of (1) The District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) The Superintending Engineer of Public Works Department (PWD) and Irrigation Department in that area to inspect the area mentioned in the newspaper report and to submit a factual as well as action taken report, if there is any violation found.

The Hon'ble National Green Tribunal (NGT) also directed the committee to ascertain the following:

- I) Whether there is any illegal mining going on in that area.
- II) What is the reason for formation of such bogs.
- III) Whether any casualty occurred on account of such indiscriminate formation of bogs in that area.
- IV) Whether any cases have been registered in respect of the same.
- V) What is the nature of action taken against the illegal mining if any brought to their notice in that area.
- VI) If the persons have been identified, to assess the quantity of illegal mining and imposing environmental compensation apart from royalty and penalty being imposing and also cost required for restoration for damage caused to the environment.
- VII) What is the nature of remedial measures to be taken for removal of such bogs in a scientific manner to avoid casualty to the people who are coming to the river basin area.

Para No.11 of the Orders: The Director, Mines and Geology Department will be the nodal officer for co-ordination and also for providing necessary logistics for this purpose.

Orders in O.A.No.177/2021:

The Hon'ble National Green Tribunal (NGT) also directed the committee to ascertain the following:

- i) Whether there any illegal gravel mining is going on in the area in question, if so, what is the nature of action taken by the authorities against such violators.
- ii) Whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorised persons and,
- iii) Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

Para No.14 of the Orders: The Director, Mines and Geology Department will be the nodal officer for co-ordination and also for providing necessary logistics for this case as well.

Under the circumstances stated above, Smt. V. Nagini, Assistant Director of Mines and Geology, Vijayawada is hereby nominated as Member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendations to take further action in accordance with the relevant rules on the violations found, if any. He shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the undersigned within one week so as to consolidate the Action Taken Report in order to facilitate the Committee to submit its report on or before 13.09.2021 as ordered by the Hon'ble NGT in O.A.No.176/2021 (SZ) & 177/2021 (SZ).

Smt. V. Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o. Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completion of joint inspection and report.

The DDM&G, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the Committee for this purpose.

Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To

1. Smt. V. Nagini,
O/o the Asst. Director of Mines and Geology, Vijayawada.
2. The Deputy Director of Mines and Geology(FAC), Vijayawada.
Copy submitted to the Principal Secretary to Govt., Mines Department, A.P.Secretariat, Velagapudi, Guntur.
Copy submitted to the Chief Secretary to Government, A.P, Secretariat, Velagapudi, Guntur.
Copy submitted to the Special Chief Secretary to Govt., Industries and Commerce Department, A.P.Secretariat, Velagapudi, Guntur.
Copy submitted to the Special Chief Secretary to Govt., Environment, Forest, Science & Technology Department, A.P.Secretariat, Velagapudi, Guntur.
Copy submitted to the Chairman State Level Environment Impact Assessment Authority- Andhra Pradesh, Vijayawada.
Copy to District Collector, Krishna District.
Copy to Chairmen APPCB Vijayawada.

//ATTESTED//

PROCEEDINGS OF THE COLLECTOR & DISTRICT MAGISTRATE, KRISHNA, MACHILIPATNAM

Annexure - 4

PRESENT:: SRI J. Nivas, I.A.S.,

Rc.D.1949/2021

Dt: 28.08.2021.

Sub: Mines and Quarries – Krishna District- National Green Tribunal –Order No.176/2021 & 177/2021 dt.11.08.2021 Suo Motu based on News item published in Eenadu Telugu News Paper, Krishna District, Amaravati edition, dt.15.07.2021 – Constitution of Joint Committee and appointment for report – Orders Issued.

Read: 1. Order dt.11.08.2021.in O.A.No. 176/2021 (SZ) of the Hon'ble National Green tribunal (NGT), Chennai.
2. Order dt.11.08.2021. in O.A.No. 177/2021 (SZ) of the Hon'ble National Green tribunal (NGT), Chennai.
3. Lr. No.4893498/D6/2021 dt: 26.08.2021 of the Director of Mines & Geology, Ibrahimpattam, Vijayawada.

ORDER:

In the reference 3rd read above, the Deputy Director of Mines & Geology, Vijayawada has stated that the Hon'ble National Green Tribunal (NGT), Chennai has taken Suo Motu petition as per the New item published in Eenadu News paper Krishna District edition dated.15.07.2021 caption as “మనవ నిర్లక్ష్యంతో ఏర్పడిన ఊబిలు” and directed in O.A.No.176/2021 (SZ) “in order to ascertain the genuineness of the allegations made in the news paper and also the violations if any said to have been committed, we feel it appropriate to appoint a joint Committee comprising of 1) The District Collector, Krishna District or Sub-Divisional Magistrate as deputed by him. 2) A senior officer from the Department of Mines and Geology by its Director, not below the rank of Assistant Director and 3) The Superintendent Engineer of Public works Department (PWD) and Irrigation Department to inspect the area mentioned in the News paper and to submit a factual report as well as Action taken report, if there is any violation found. It is further directed that the committee to submit the report on or before 13.09.2021 before the Tribunal by e filing”.

The Committee is directed to ascertain the following:

- I) Whether there is any illegal mining going on in that area.
- II) What is the reason for formation of such bogs.
- III) Whether any casualty occurred on account of such indiscriminate formation of bogs in that area.
- IV) Whether any cases have been registered in respect of the same.
- V) What is the nature of action taken against the illegal mining if any brought to their notice in that area.
- VI) If the persons have been identified, to assess the quantity of illegal mining and imposing environmental compensation apart from royalty and penalty being imposing and also cost required for restoration for damaged caused to the environment.
- VII) What is the nature of remedial measures to be taken for removal of such bogs in a scientific manner to avoid casualty to the people who are coming to the river basin area.

The Director of Mines & Geology, Vijayawada has further stated that ,the Hon'ble National Green Tribunal (NGT), Chennai has taken Suo Motu petition as per the News item published in Eenadu News paper Krishna District edition dated.15.07.2021 caption as “ మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ ” and directed in O.A.No.177/2021 (SZ), that the same committee which has been appointed in O.A.No.176 of 2021 (SZ) can be directed to look into this issue also and submit a comprehensive report, so that this tribunal can dispose of both the cases by a common order.

The Hon'ble National Green Tribunal (NGT) also directed the committee to ascertain the following in O.A.No.177/2021 (SZ):

- i) Whether there any illegal gravel mining is going on in the area in question, if so, what is the nature of action taken by the authorities against such violations.
- ii) Whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and,
- iii) Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and access the environment compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

The Director of Mines & Geology, Vijayawada finally requested to nominate the officers from the respective departments as members in the Joint Committee with a direction to see that the inspection and compilation of report shall be completed in accordance with the standard Operating procedure so as to submit action taken report on or before 13.09.2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No.176/2021 (SZ) and 177/2021 (SZ).

In view of the above circumstances , the Committee is hereby constituted with the following Officers:

1. Revenue Divisional Officer, Nuzvid, Mobile No: 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No:7901093099
3. Assistant Director of Mines and Geology, Vijayawada mobile No: 9100688838

A copy of the O.A No. 176/2021 & 177/2021 along with enclosures are herewith enclosed for ready reference.

The above Committee is directed to inspect the area personally and submit joint committee report in detail on the points raised in the both petitions on or before 03.09.2021 to the Collector, Krishna without fail.

MSB
08/09/2021

MSB
08/09/2021
Sudh

for Collector, Krishna. 28/8/2021

- To
- The above Committee members
- Copy to the Tahsildar, Bapulapadu for necessary action.

Annexure - 5

6



GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

From
S. A. Marali Krishna Reddy, B.E.,
Superintending Engineer,
Irrigation Circle,
Vijayawada-2

To
The Director,
Mines and Geology Department,
Sri Anjaneya Towers,
Ibrahimpatnam,
—Vijayawada.

Letter No. CB/Supdt./NTPA/HRK/ 775 M Date: 31-08-2021

Sub:- Mines and Quarries – NGT – order dt. 11-08-2021 in O.A. No. 177/ 2021 & 177/2021 SUO MOTO based on News item published in Eenadu News paper, Krishna District, Amaravati Edition, dated 15-07-2021 – Constitution of Joint Committee to ascertain the genuineness of the allegations made in the news paper report with regard to “Garbhasokaniki Badyulevaru” and “Gravel Mafia Eye Gravel in Mallavalli” in Krishna District – Nominate the Officer as Members in the Joint Committee - requested - Regarding.

AG
put up
Marali
31/8/21

- Ref:-
- 1) Order dated 11-08-2021 in O.A.No. 176/2021 (S7) of the Hon'ble National Green Tribunal (NGT) New Delhi.
 - 2) Order dated 11-08-2021 in O.A.No. 177/2021 (S7) of the Hon'ble National Green Tribunal (NGT) New Delhi
 - 3) Dy. Director of Mines & Geology, Vijayawada Letter No. 4893498/D6/ 2021, Dated 26-08-2021.

+++

With reference to the Director of Mines & Geology, Vijayawada letter 3rd cited Sri B. ... Babu, Dy. Executive Engineer, R.C. Sub-Division, Vijayawada is hereby nominated in the Joint Committee as a Member in respect of Irrigation Department to perform the duties where necessary.

This is submitted for favour of information and taking further necessary action.

Yours faithfully,

Superintending Engineer,
Irrigation Circle, Vijayawada.
31/8/21

Annexure - 6

Rc.D4/1949/2021

O/o Collector & District Magistrate,
Krishna, Dt. 03.09.2021.From
SRI J.NIVAS, I.A.S.,
Collector & District Magistrate,
Krishna, Machilipatnam.To
1. Superintendent Engineer,
Pulichintala Project, Vissanapeta,
2. Executive Engineer,
A.P. Pollution Control Board,
Vijayawada.

Sir,

Sub: Mines and Quarries – Krishna District- National Green Tribunal – Order No. 177/2021 dt.11.08.2021 Suo Motu based on News item published in Eenadu Telugu News Paper, Krishna District, Amaravati edition, dt.15.07.2021 – Constitution of Joint Committee and appointment for report – Report Called for – Reg.

Ref: 1. Order dt.11.08.2021. in O.A.No. 177/2021 (SZ) of the Hon'ble National Green Tribunal (NGT), Chennai.
2. Lr. No.4893498/D6/2021 dt: 26.08.2021 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
3. This office proceedings Rc.D4/1949/2021, Dt.28.08.2021.

I invite attention to the references cited.

It is to inform that, In the reference 1st cited, the Hon'ble National Green Tribunal (NGT), Chennai has taken Suo Motu petition as per the News item published in Eenadu News paper Krishna District edition dated.15.07.2021 caption as "మల్లవల్లి గ్రావల్ పై మాఫియా పడగ" and directed in O.A.No.177/2021 (SZ) "in order to ascertain the genuineness of the allegations made in the news paper and also the violations if any said to have been committed, the Hon'ble National Green Tribunal has directed to appoint a joint Committee comprising of 1) The District Collector, Krishna District or Sub-Divisional Magistrate as deputed by him, 2) A senior officer from the Department of Mines and Geology by its Director, not below the rank of Assistant Director and 3) The Superintendent Engineer of Public works Department (PWD) and Irrigation Department to inspect the area mentioned in the News paper and to submit a factual report as well as Action taken report, if there is any violation found. It is further directed that the committee to submit the report on or before 13.09.2021 before the Tribunal by e filing".

The Hon'ble National Green Tribunal (NGT) also directed the committee to ascertain the following in O.A.No.177/2021 (SZ):

- i) Whether there any illegal gravel mining is going on in the area in question, if so, what is the nature of action taken by the authorities against such violations.
- ii) Whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons.
- iii) Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environment compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

As per the orders of the National Green Tribunal (NGT) a committee constituted vide in the reference 3rd cited, with the following officers:

1. Revenue Divisional Officer, Nuzvid, Mobile No: 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No:7901093099
3. Assistant Director of Mines and Geology, Vijayawada mobile No: 9100688838

In this connection you are also directed to inspect the area personally and submit a detailed report on the points raised in O.A.No. 177/2021 on or before 05.09.2021 to the Collector, Krishna by marking a copy to the committee without fail.

A copy of the O.A No. 177/2021 along with enclosures are herewith enclosed for ready reference.

Yours faithfully,

C. S. Srinivas
for Collector, Krishna.

P. S. Srinivas

- A copy to the Revenue Divisional Officer, Nuzvid for information.
- A Copy to the Superintending Engineer, Irrigation Department, Vijayawada for information.
- A Copy to the Assistant Director of Mines and Geology, Vijayawada for information.

JOINT COMMITTEE REPORT ON NGT ORDER IN O.A.No.177/2021

The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order In O.A. No 177 of 2021 Sue Moto based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావల్ పై మాఫియా పడగ' (Mallavalli Gravel Pai Mafia Padaga).

It is alleged in the newspaper report that the gravel mining has its eyes on Mallavalli in Bapulapadu Mandal in Krishna District, where the soil is being excavated. Prior to the allotment to Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC), it was customary to excavate government land at Survey no.11. Unauthorized excavations have been going on for the past few days in the patta and bordering it recently. Local officials have become mute spectators as large quantities of gravel are being moved by invoking the names of the senior officers in the District. The gravel is being used to raise the level of lands belonging to Industries in the neighborhood. The Govt assigned lands in Mallavalli and Remalle are being used sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out excavations with permits, while others are digging gravel without taking any permits. The huge quantity of gravel have been removed from those areas.

Orders in O.A. No 177 of 2021

"In order to ascertain the genuineness of the allegations made and also alleged violations and since this area is also falling Krishna District. So we feel that the same committee which has been appointed in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report, so that this Tribunal can dispose of both the cases by a common order".

The Hon'ble National Green Tribunal also directed the committee to ascertain the following

- I. Whether there any illegal gravel mining is going on in that area in question, if so, what is the nature is so, what is the nature of action taken by the authorities against such violations.
- II. Whether the gravel mining is being carried out in that area with necessary permissions and clearances if any required for that purpose by authorities against such violations.
- III. Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulations.

The Director of Mines and Geology, Ibrahimpatnam vide Lr.No 489498/D6/2021 dated 26-08-2021 has requested the Collector and District Magistrate, Krishna District, Superintending Engineer, Public works Department, Vijayawada and Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the

respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No176& 177 of 2021.

The Director of Mines and Geology, Ibrahimpatnam vide Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No 176& 177 of 2021.Further, Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Minesand Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection report.

The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

To comply the Hon'ble NGT Orders and instructions of the Director of Mines & Geology, Ibrahimpatnam for submission of factual report of the Joint Committee and 1st meeting is proposed on 01.09.2021 for preparation of Road map for completion of Joint inspection report.

The Collector and District Magistrate Krishna, Machilipatnam vide Lr.No. Rc.D4/1949/2021, Dated:28.08.2021 constituted a committee with the following officers

1. Revenue Divisional Officer, Nuzividu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada, Mobile No. 7901093099.
3. Assistant Director of Mines & Geology, Vijayawada, Mobile No. 9100688838

Directed the committee to inspect the area personally and submit the joint committee report in detail on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

The Superintending Engineer, Irrigation Department, Vijayawada vide Lr.No.CB/Supdt/NTPA/HRK/775^M, Dated:31.08.2021 has nominated Sri B Bhanu Babu Deputy Executlve Engineer in the joint committee as a member in respect of Irrigation Department to perform the dutles wherever necessary.

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The Joint Committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Bapulapadu has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzvidu, Bapulapadu and Gannavaram Mandals.

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The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below,

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cumm
1	Sri Chinmala Gangaraju, S/o Venkata Ramayya	12/1C	7.70	1.40	14617.76
2	Sri Chinmala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinmala Gangaraju, S/o Venkata Ramayya	12/1A	2.06	0.73	7107.03
4	Sri Chinmala Narasayya S/o Subbalah	12/2A	4.75	0.17	1765.30
5	APMC Lands, Sri Chinmala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,770.6

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(1) of APMMC Rules 1966.

The Superintending Engineer, Pullichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agripalli Mandal and entering into Sy.No.12 of mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

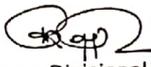
As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

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The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum. The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966. The Environmental compensation will be levied on the respondent after obtaining required parameters from the concerned authorities.

Soon after receipt of the explanation received from the individuals necessary action will be initiated against the individuals who are involved in Illegal excavation of Gravel in Sy.No.11 & 12 of Mallavalli Village of Bapulapadu Mandal as per Rules in force.


3/9/2022
Revenue Divisional Officer,
Nuzividu


3/9/22
Superintending Engineer,
Irrigation Circle,
Vijayawada


03/09/22
Assistant Director of Mines
& Geology, Vijayawada

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Annexure - 8

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

By RPAD

O/o the
Asst. Director of Mines and Geology,
Vijayawada.

Show Cause Notice No. 2198/NGT/2021,-|

Dt.03.09.2021

Sub:- Mines and Minerals – Illegal Excavation of Gravel in Sy.No.12/1A, 1B, 1C and 11 by Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District – Show Cause Notice Issued - Regarding.

- Ref:-**
1. Report of the Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.

Your attention is invited to the subject and reference cited and inform that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021. (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzividu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36

The Surveyor has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

In view of the above Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal is hereby directed to explain the reasons why the action should not be initiated against you for excavation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice. If you will failed to give explanation within 7 days, necessary action will be initiated as per existing A.P.M.M.C rules 1966.

[Signature]
Asst. Director of Mines and Geology,
Vijayawada

To
Sri Chinnala Gangaraju,
S/o Venkata Ramayya,
Mallavalli Village,
Bapulapadu Mandal
Krishna District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.
Copy submitted to the Collector & District Magistrate, Krishna, Machilipatnam for favour of kind information
Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.
Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of kind information
Copy to the Tahsildar, Bapulapadu for information.

10

Annexure - 9

By RPAD

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o the
Asst. Director of Mines and Geology,
Vijayawada.

Show Cause Notice No. 2198/NGT/2021,-2

Dt.03.09.2021

Sub:- Mines and Minerals - Illegal Excavation of Gravel in Sy.No.12/2A by Sri Chinnala Narasayya, S/o Subbaiah of Mallavalli Village, Bapulapadu Mandal, Krishna District - Show Cause Notice Issued - Regarding:-

- Ref:- 1. Report of the Village Revenue Officer, Mallavalli Village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
2. Joint inspection report of the Assistant Geologist and Surveyor of this office.

Your attention is invited to the subject and reference cited and inform that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUD MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzividu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area In Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbalah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

Annexure -10

**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B. Ravi Kanth, M.Sc. Tech,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Tahsildar,
Bapulapadu Mandalam ,
Krishna District.

Lr. No. 2198/NGT/2021,

Dt. 22.10.2021

Sub:- Mines and Minerals – Illegal Excavation of Gravel in Sy.No.12/2A by Sri Chinnala Narasayya of Mallavalli Village, Bapulapadu Mandal, Krishna District – Show Cause Notice Issued - Returned by the Postal Authorities as person died – provide the family members or Legal Heir certificate -requested- Regarding.

- Ref:-**
1. Report of the Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.
 3. This office show cause Notice No: 2198/NGT/2021-2, dated 03.09.2021 addressed to Sri Chinnala Narasayya.

* * * * *

Kind Attention to the subject and reference cited and informed that the committee comprising of Assistant Director of Mines & Geology, Vijayawada and Revenue Divisional Officer, Nuzividu and Irrigation Authorities have jointly inspected the Mallavalli Village, of Bapulapadu Mandal as per the directions of the Hon'ble National Green Tribunal, Chennai and identified the illegal excavation of Gravel in Sy. No. 11 & 12 of Mallavalli Village of Bapulapadu Mandalam by Sri Chinnala Gangaraju and Sri Chinnala Narasayya.

Basic on the report of the committee, Assistant Director of Mines & Geology, Vijayawada has issued show cause notice to Chinnala Narasayya through RPAD.

The Postal authorities returned the letter stated that person Chinnala Narasayya was died and also concerned VRO and Messenger of this office confirmed the same and submitted Death Certificate.

In this connection it is requested to kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya so as to the serve the notice to descendents of the diseased person.


Asst. Director of Mines and Geology,
Vijayawada



Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.

Copy submitted to the Collector & District Magistrate, Krishna, and Machilipatnam for favour of kind information

Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of kind information.

Amesuru -11

**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

**Office of the
Asst. Director of Mines and Geology,
Plot No 17, LIC Colony, Vijayawada.**

Demand Notice No. 2198/NGT/2021-1,

Dt. 28.10.2021

Sub:- Mines and Minerals – Illegal Excavation of Gravel in Sy.No.12/1A, 1B, 1C and 11 by Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District – Show Cause Notice Issued – Reply not submitted – Demand Notice - Issued - Regarding.

- Ref:-**
1. Report of the Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.
 3. This office Show Cause Notice No.2198/NGT/2021-1, Dated: 03.09.2021 to Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District.
 4. Your acknowledgement dated: 20.10.2021.

* * * * *

Your attention is invited to the subject and reference cited and inform that, the adverse News published in Eanadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzividu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

S.No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju,	12/1B	3.30	NSP canal	0.75

	S/o Venkata Ramayya				
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Surveyor has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Through the reference 3rd cited, this office issued Show Cause Notice to Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal and directed to explain the reasons why the action should not be initiated against you for excavation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice. If you will failed to give explanation within 7 days, necessary action will be initiated as per existing A.P.M.M.C rules 1966 and the same is acknowledged on 20.10.2021 vide reference 4th cited. But so far no explanation received from your end.

S.No	Name of the Mineral	Quantity Excavated	Rate of S.Fee per Cum	Normal evaded S.fee	10 Times penalty	DMF	MERIT	Total
1	Gravel	32013.12	45	1440608.4	14406084	432182.52	2812	16281686.92

In view of the above, you are hereby directed to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT as detailed above under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice to the following head of accounts and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864).

Head of Accounts:

Penalty:

0853- Non ferrous mining & Metallurgical Industries
102- Mineral concession fees, Rents & Royalties
81-Other Receipts

DMF:

8448- Deposits of Local Funds
101-District Funds
01- Own Funds
13-District Mineral Fund
001- District Mineral Foundation
001- Grants in aid Deposits

Seigniorage Fee:

0853- Non ferrous mining & Metallurgical Industries
102- Mineral concession fees, Rents & Royalties
02-Royalty on Minor Minerals

MERIT:

8443- Civil Deposits
111- Other Departmental Deposits
01-Own Funds
27-Deposits of Government Departments
003- Directorate of Mines & Geology
003- Revenue Receipts


28/10/17
Asst. Director of Mines and Geology,
Vijayawada

To
Sri Chinnala Gangaraju,
S/o Venkata Ramayya,
Mallavalli Village,
Bapulapadu Mandal
Krishna District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.
Copy submitted to the Collector & District Magistrate, Krishna, Machilipatnam for favour of kind information
Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.
Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of kind information
Copy to the Tahsildar, Bapulapadu for information.

Annexure -12

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B Ravi Kanth, M.Sc.Tech.,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Director of Mines & Geology,
Ibrahimpatnam .

Letter No.2198/NGT/2021, Dated: 29 -10-2021

Sir,

Sub:- Mines & Minerals – O/o Assistant Director of Mines & Geology, Vijayawada – The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order in O.A. No 177 of 2021, Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ' (Mallavalli Gravel Pai Mafia Padaga) – Latest report submitted – Regarding.

- Ref:-**
1. Orders in O.A. No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.
 2. Rc.No:D4/1949/2021,Dt:21.08.2021of the District Collector, Krishna, instructions issued in 177 of 2021.
 3. Letter No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Ibrahimpatnam.
 4. Proceedings No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Vijayawada.
 5. Rc.D4/1949/2021, Dated:28.08.2021 of Collector and District Magistrate, Krishna Machilipatnam.
 6. Lr.No.CB/Supdt/NTPA/HRK/775^M, Dated:31.08.2021 of Superintendent Engineer, Irrigation circle, Vijayawada
 7. Rc.D4/1949/2021, Dated:02.09.2021 of Collector and District Magistrate, Krishna Machilipatnam
 8. Joint Committee report Dt: 03.09.2021 on NGT Order in O.A.No.177/2021.
 9. This office Show Cause Notice No.2198-1/NGT/2021, dated:03.0.2021 to the Sri Chinnala Gangaraju.
 10. This office Show Cause Notice No.2198-2/NGT/2021, dated:03.0.2021 to the Sri Chinnala Narasayya.
 11. This office Lr.No.2198/NGT/2021, Dt:29.09.2021 addressed to the Tahsildar.
 12. This office Lr.No.2198/NGT/2021, Dt:22.10.2021 addressed to the Tahsildar.
 13. This office Demand Notice:2198/NGT/2021-1, Dt:28.10.2021 to Sri Chinnala Gangaraju.

-: o0o:-

I invite kind attention to the subject and reference cited and informed Hon'ble National Green Tribunal(NGT), South zone, Chennai has issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ'

(Mallavalli Gravel Pai Mafia Padaga) and directed to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submit the detailed report through the reference 1st cited.

In the reference 2nd cited, the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report

Through the reference 3rd cited, the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Through the reference 4th cited, the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

Through the reference 5th cited, the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzividu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

Through the reference 6th cited, Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pullichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

Through the reference 9th & 10th cited, the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Through the reference 11th cited, this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

Through the reference 12th cited, this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya.

b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Through the reference 13th cited, this office has issued Demand Notice to Sri Chinnala Gangaraju and directed to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864).

Soon after the receipt of the information regarding descendents of Sri Chinnala Narasayya from the Tahsildar this office will initiate necessary action in this matter.

This is submitted for favor of information and further necessary action.

Yours faithfully,


Asst. Director of Mines & Geology,
Vijayawada.

Encl. As above

Copy submitted to the Collector and District Magistrate, Krishna Machilipatnam for favour of information.

Copy submitted to the Deputy Director of Mines & Geology, Vijayawada for favour of information

Copy submitted to the Sub Collector, Vijayawada, for favour of information

Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of information.

Copy submitted to the Superintending engineer, Irrigation Circle Vijayawada for favour of information

Copy submitted to the Executive Engineer and River Conservator, Krishna Central Division, Vijayawada for favour of information.

Copy to the Tahsildar, Bapulapadu Mandal for information.

Annexure -13

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B Ravi Kanth, M.Sc.Tech,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Deputy Director of Mines & Geology,
Vijayawada

Lr.No. 2198/NGT/2021, Dt.17.03.2022

Sir,

Sub:- Mines and Minerals – Illegal Excavation of Gravel in Sy.No.12/1A, 1B, 1C and 11 by Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District – Show Cause Notice issued – Reply not submitted – Demand Notice issued – defaulter not responded – issue of necessary certificate under Section (3) of AP RR Act, 1864 – Requested – Regarding.

- Ref:-**
1. Report of the Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.
 3. This office Show Cause Notice No.2198/NGT/2021-1, Dated: 03.09.2021 to Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District.
 4. acknowledgement from the defaulter dated: 20.10.2021
 5. This office Demand Notice 2198/NGT/2021-1, Dt:28.10.2021.
 6. This office Demand Notice 2198/NGT/2021-1, Dt: 01.12.2021 to Sri Chinnala Gangaraju S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District

I invite kind attention to the subject and references cited and submit that vide reference 1st cited, the adverse News published in Eanadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzividu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.No.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli Village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

S.No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17

The Surveyor has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

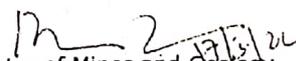
S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area In Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33778.5

Further, this office has issued Show Cause Notice to Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal vide reference 3rd cited and directed to explain the reasons why the action should not be initiated for excavation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice. If failed to give explanation within 7 days, necessary action will be initiated as per existing A.P.M.M.C rules 1966 and the same is acknowledged on 20.10.2021 vide reference 4th cited. But so far no explanation has been received from the defaulter and this office has issued Demand Notice to pay of Rs.1,62,81,686.92/- vide reference 5th cited. The Demand Notice vide reference 5th cited is suppressed due to Non levy of Consideration amount as per GO.Ms.No.69, Dt:07.10.2021 of Industries & Commerce Department.

Subsequently, this office has issued Demand notice vide reference 6th cited and directed to pay an amount of Rs.1,77,48,069/- (One Crore seventy seven lacks forty eight thousand sixty nine rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT and Consideration Amount under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice. Failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864).

In view of the above, the Deputy Director of Mines & Geology, Vijayawada is hereby requested to issue necessary certificate under 3(1) of the RR Act, 1864 so as to recover the amount from Sri Chinnala Gangaraju under RR Act, 1864.

Yours faithfully,


Asst. Director of Mines and Geology,
Vijayawada.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy to Sri Chinnala Gangaraju S/o Venkata Ramayya, Mallavalli Village, Bapulapadu Mandal, Krishna District for information.

Ambyul - 14

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o DEPUTY DIRECTOR OF MINES AND GEOLOGY,
LIC COLONY, VIJAYAWADA, KRISHNA DISTRICT

Memo No.2054/R.R.Act/2020 dated.26.03.2022

Sub- Mines and Minerals — O/o DEPUTY DIRECTOR OF MINES AND GEOLOGY, VIJAYAWADA, KRISHNA DISTRICT — Illegal Excavation of Gravel quantity of 33,778.5 Cubic Meters in Sy.No.12/1A, 1B,1C and 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Ganga Raju - Adverse News Item published in EEnadu News paper on 13.07.2021 under Caption "Mallavalli Gravel Pai mafia Pagada — Demand raised against the defaulter by the Assistant Director of Mines and Geology, Vijayawada — Explanation offered by the defaulter is not tenable and not paid the demanded amounts so far — Recovery of Arrears under provisions of R.R.Act — CERTIFICATE ISSUED — Initiation of action — Regarding.

Ref:- 1. Letter No.2198/NGT/2021 dated.17.03.2021 of the Assistant Director of Mines and Geology, Vijayawada.

2. G.O.Ms.No. 66 (LR-Section) dated.02.06.2005 of Revenue Department, Government of Andhra Pradesh.

Bapt
Item

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In the reference 1" cited, the Assistant Director of Mines and Geology, Vijayawada stated that the adverse news published in EEnadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Pagada" on excavation on illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item Nation Green Tribunal (NGT) South Zone has orders in OA.No:177/2021 on SUO Moto basis and appointed a committee in OA No:176 of 2021 (S2) can be directed to look in to this issue and also submit a comprehensive report. Accordingly the the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna has appointed the committee comprising of ASM&G, Vijayawada and Revenue Divisional Officer, Nuzvid and Superintendent EE, Irrigation Circle, Vijayawada. And the Committee has inspected the lands adjacent to the APIIC lands and observed the illegal excavation of Gravel observed in Sy.No:12 of Mallavalli Village, Bapulapadu Mandal, Krishna District and the committee has reported the details of lands and persons involved in the excavation of Gravel in this area and the surveyor has estimated the quantity excavated in the area. Further the ADM&G, Vijayawada issued SCN to Sri Chinnala Ganga raju directed to explain the reasons why the action should not be initiated for excavation of Gravel 32013.12 Cums in Sy.No: 12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts without permission from the concerned authorities. Further the Asst. Director of Mines & Geology, Vijayawada vide Notice No: 2198/NGT/2021 Dt: 01.12.2021 issued demand to Sri Chinnala Ganga Raju for the payment of Rs.1440590/- towards Seigniorage fee and Rs.1440590 towards market value Rs.432177/- towards DMF, Rs.28812/- towards Merit, Rs.1440590/- towards consideration fee and totalling an amount of Rs.1,77,48,069/- with a condition of pay penalty amount with in 15 days from date of receipt of the demand notice and failing which necessary action will be initiated as per rules which is in force. But the defaulter was not paid demanded amount as per demand notice and not filed any appeal before competent authority still now.

Seign Fee : Rs.14,40,590/-
Penalty : Rs.1,44,05,900/-
DMF : Rs.4,32,177/-
Merit : Rs.28,812/-
Consideration : Rs.14,40,590/-

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771

provisions of R.R.ACT duly giving a certificate as required under Section 25 of Mines & Minerals (Development & Regulation) Act, 1957 so as to enable their office to take further necessary action for collection of above amounts under the provisions of R.R.Act as per the powers delegated vide reference 2nd above

- 1. NAME AND ADDRESS OF THE DEFAULTER : Sri Chinnala Ganga Raju, S/o Venkata Ramiyya, Mallavalli Village, Bapulapadu Mandal, Krishna District, ANDHRA PRADESH.
- 2. NAME OF THE WORK AND PLACE : MEEGAL Excavation of GRAVEL IN SURVEY No.27/A, 1B, 1C and 11, mallavalli Village, Bapulapadu Mandal, Krishna District

In this connection, it is noticed that as per Rule 25 of Andhra Pradesh Minor Mineral Concession Rules 1966 "an amount or less to the Government under Rules may be recovered as an of Land Revenue" Further the Government vide G.O.Ms.No.66, Revenue Department, (LR Section) dated.02.06.2008 delegated the powers to the concerned Asst.Directors of Mines and Geology under Section 52(B) of Revenue Recovery Act, 1890 for collection of Mineral Revenue Arrears if any.

Therefore, the Necessary Certificate under section 2(1) of the Revenue Recovery Act, 1890 is furnished below. The Assistant Director of Mines and Geology, Vijayawada is requested to recover the amounts from the defaulters and furnish the credit-particulars to this at an early.

CERTIFICATE UNDER SECTION 3(1) OF THE REVENUE RECOVERY ACT 1890

The sum of Rs. 1,77,48,069/- (One Crore Seventy Seven Lakhs Forty Eight thousand Six Ninety Rupees only) is payable on account of Mineral Revenue Arrears by SRI Chinnala Ganga Raju who excavated at the above place and is believed to have property consisting of movable and immovables in the jurisdiction of ADM&G, Vijayawada. As per the section 25 of Mines and Minerals (Development and Regulation) Act 1957.

I am here by certified that the Assistant Director of Mines and Geology, Vijayawada to recover the said amounts under R.R Act and remit the same to the concerned head of accounts.

In view of the above, the Assistant Director of Mines and Geology, Vijayawada is here by permitted to proceed under the Act, 1890 by invoking the powers vested there under for recovery of outstanding arrears due to department under the provisions of APM&G Rules, 1966.

**BY DIRECTOR OF MINES AND GEOLOGY (FAC),
VIJAYAWADA, KRISHNA DISTRICT**

To
The Asst. Director of Mines and Geology,
Vijayawada, Krishna District

- Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of Information.
- Copy submitted to the Collector and District Magistrate, Krishna for favour of Information.
- Copy to the Tahsilidar, Bapulapadu Mandal, Krishna District with request to send the immovable and movable properties of the defaulter of the above addressee to the ADM&G, Vijayawada for taking necessary action.
- Copy to Sri Chinnala Ganga Raju, S/o Venkata Ramiyya, Mallavalli Village, Bapulapadu Mandal, Krishan

(19)

Annexure - 15

Remainder

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ravi Kanth, M.Sc.(Tech).,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Tahsildar,
Bapulapadu Mandalam,
Krishna District.

Letter No.2198/NGT/2021, Dt.07.01.2023

Sub:- Mines and Minerals - Illegal Excavation of Gravel in Sy. No.12/2A by Sri Chinnala Narasayya of Mallavalli Village, Bapulapadu Mandal, Krishna District - Show Cause Notice Issued Returned by the Postal Authorities as the person died - provide the family members or Legal Heir certificate requested-Reg.

- Ref:-
1. Report of the Village Revenue officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.
 3. This office show cause Notice No: 2198/NGT/2021-2, dated 03.09.2021 addressed to Sri Chinnala Narasayya.
 4. Form No.6 Death Certificate of Chinnala Narasaiah.
 5. This office Letter No.2198/NGT/2021, Dt.22.10.2021 addressed to the Tahsildar, Bapulapadu.

Adverting to the subject and references 1 to 3rd cited and informed that the committee comprising of Assistant Director of Mines & Geology, Vijayawada, and Revenue Divisional Officer, Nuzvidu and Irrigation Authorities have jointly inspected the Mallavalli Village, of Bapulapadu Mandal as per the directions of the Hon'ble National Green Tribunal, Chennai and identified the illegal excavation of Gravel in Sy. No. 11 & 12 of Mallavalli Village of Bapulapadu Mandalam by Sri Chinnala Gangaraju and Sri Chinnala Narasayya.

Based on the committee report, the Assistant Director of Mines & Geology, Vijayawada has issued a show cause notice to Chinnala Narasayya through RPAD.

The Postal authorities returned the letter stating that person Chinnala Narasayya died and also concerned VRO and messenger of this office confirmed the same and submitted the death certificate. vide ref.4th cited.

Through ref.5th cited. This office requested to kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya so as to serve the notice to descendants of the diseased person. But, this office has not received any copy from your side.

Therefore, the undersigned once again requested you to kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya so as to serve the notice to descendants of the diseased person.


Asst. Director of Mines and Geology,
Vijayawada

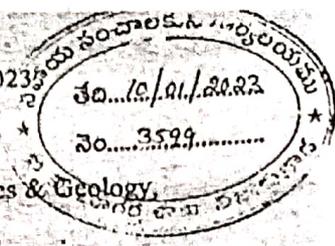
Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.

Copy submitted to the Collector & District Magistrate, Krishna, and Machilipatnam for favour of

RC.A.17/2023.

Ameyulu - 16

Office of the Tahsildar,
Bapulapadu, Dt. 10.01.2023



From
Sri CH Narasimharao,
Tahsildar,
Bapulapadu.

To
The Assistant Director of Mines & Geology,
Krishna,
Vijayawada.

Sir/Madam,

Sub: Mines & Minerals - Krishna District - Bapulapadu Mandal - Illegal Excavation of Gravel in RS.No 12/2A by Sri Chinnala Narasayya - Show cause notice issued - requested to provide Family Members or Legal heir Certificate - Detailed Report Submitted - Regarding.

- Ref: 1. Lr.No.2198/NGT/2021 of the Assistant Director of Mines and Geology, Vijayawada.
- 2. Report of the Village Revenue Officer, Mallavalli and Bapulapadu Dated 10.01.2023.

@@@

I invite kind attention to the references cited, wherein the Assistant Director of Mines and Geology, Vijayawada informed that the committee comprising of Assistant Director of Mines & Geology, Vijayawada and Revenue Divisional Officer, Nuzividu and Irrigation Authorities have jointly inspected the Mallavalli Village, of Bapulapadu Mandal as per the directions of the Hon'ble National Green Tribunal, Chennai and identified the illegal excavation of Gravel in Sy. No. 11 & 12 of Mallavalli Village of Bapulapadu Mandalam by Sri Chinnala Gangaraju and Sri Chinnala Narasayya.

Based on the report of the committee, Assistant Director of Mines & Geology, Vijayawada has issued show cause notice to Chinnala Narasayya through RPAD. Therefore the postal authorities returned the Letter stated that the person Chinnala Narasayya was died. Further it is requested to provide Family members certificate or Legal certificate of Sri Chinnala Narasayya.

In this connection, on the reference 2nd cited the Village Revenue Officer, Mallavalli had enquired into the matter and submitted a report stating that Sri Chinnala Narasayya had shifted to Bapulapadu Village 35 Years back, and died on 17.05.2007. Further the Village Revenue Officer, Bapulapadu enquired in to the matter and stated

that Sri Chinnala Narasiah had died on 17.03.2007 in Bapulapadu Village. At present his family is residing in D.No 8-72 of Bapulapadu Mandal and refused to give Family member certificate and statement. After enquiry and panchanama of the neighbours it came to know that Sri Chinnala Narasiah married to Koteswaramma and have son named Chinnala Naresh, daughter Chinni (Nickname) name was not known exactly, which was married and residing in Gannavaram.

In view the above it is to submit that, 1. Chinnala Koteswaramma (Wife), 2. Chinnala Naresh (Son) and 3. Chinnala Chinni (Nickname) name was not known exactly were only family members of the deceased Sri Chinnala Narasiah. I herewith enclose the Panchanama, report of the Village Revenue Officers, Mallavalli and Bapulapadu for your kind perusal. This is submitted for favour of information.

Yours Faithfully,


Tahsildar,
Bapulapadu.

Copy submitted to the Revenue Divisional Officer, Gudivada for favour of information.

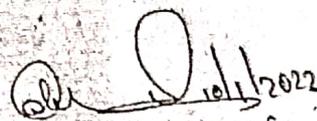
Submitted:

It is to submit that as per the instructions of Tahsildar ~~was~~ me along with village Revenue officer ~~was~~ went to collect statement from the Chinnala narash & their family regarding their family members information. After attending the enquiry at the Chinnala narash house who were residents of ~~was~~ village ~~was~~, Chinnala narash was not present at home & contacted him through mobile & he said that he left ~~was~~. After asking information about Chinnala narash who died on 17-05-2007 & his family members details, Chinnala narash's wife Koteswaramma rejected to give statement & to provide necessary information & said that they will give information after two days by coming to office. Then we conducted Panchama from the local people & they agreed to give Panchama & said "Chinnala narash s/o Subbarao died on 17-5-2007 & married to Koteswaramma. They had two children named 1) Chinnala narash aged around 37 years approximately & second child was a lady whose name was not known & everybody call her as Chinni & she was

∴ a married woman & migrated to Gannavaram.
 Hence from the conducted search it
 came to know that deceased person Chinnala
 was said family members details are as follows

- 1) Chinnala Koteswaramma wife.
- 2) Chinnala narayana son.
- 3) Chinni (vietnam) married daughter.

Hence the above information was submitted
 for further necessary purpose.


 URO - BAPULABADU

Amravar - 8

FORM NO.6

(See Rule 8)

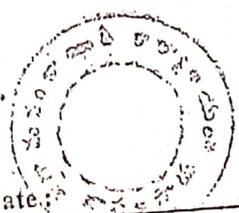
DEATH CERTIFICATE

(Issued under Section 12/17)

This is to certify that the following information has been taken from the original Record of death which is the register for (Local Area) GramaSachivaluyam of Tahsil Bapulapadu of District Krishna of state Andhra Pradesh.

Name : CHINMALA NARASAI AH.
 : Subbalak. (a) Subba Rao.
 Father/Husbands/ Name :
 Sex : - Male -
 Date of Death : 17-05-2007
 : seventeenth-May-2007
 Place of Death : Bapulapadu
 :
 Registration No. : 331/2007
 Date of Registration : 17-05-2007

[Signature]
 Signature of Issuing Authority
 Seal



Date: _____
 No disclosure shall be made of particulars regarding the cause of death in the entered Register, See to Section 17 (i)

Annexure - 17

(21)

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From,
B. Ravi Kanth, M.Sc.(Tech).,
Asst. Director of Mines & Geology,
Vijayawada.

To,
1. Sri Chinnala Koteswaramma
W/o Narasayya,
Mallavalli Village,
Bapulapadu Mandalam,
Krishna District.
2. Sri Chinnala Naresh
S/o Narasayya(Late),
Mallavalli Village,
Bapulapadu Mandalam,
Krishna District.
3. Sri Chinnala Chinni
D/o Narasayya(Late),
Mallavalli Village,
Bapulapadu Mandalam,
Krishna District.

Show Cause Notice No.2198/NGT/2021, Dt.11.01.2023

Sub:- Mines and Minerals - Illegal Excavation & Transportation of Gravel in Sy. No.12/2A, of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Narasayya(Late), S/o Subbaiah R/o Mallavalli Village, Bapulapadu Mandal, Krishna District – without lawful authority – the descendants of diseased person – explanation called for – Reg.

- Ref:-
1. Report of the Village Revenue officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report, Dt.03.09.2021 of the Assistant Geologist and Surveyor of this office.
 3. Joint Committee Report on NGT Order in O.A.No.177/2021, Dt.03.09.2021 of Joint Committee.
 4. This office show cause Notice No: 2198/NGT/2021-2, dated 03.09.2021 addressed to Sri Chinnala Narasayya.
 5. Form No.6 Death Certificate of Chinnala Narasaiah.
 6. This office Letter No.2198/NGT/2021, Dt.22.10.2021 & 07.01.2023 addressed to the Tahsildar, Bapulapadu.
 7. Letter No. Rc.A.17/2023, Dt.10.01.2023 of the Tahsildar, Bapulapadu.

I invite attention to the subject and reference cited and inform that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Through the ref.2nd & 3rd Cited, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzvidu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

reported by the Revenue authorities and also the surveyor has estimated the excavated quantities in the area of each individual by taking average depth of the excavated area as details follows;

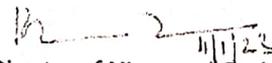
Sl. No	Name of The Land owner/ Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres	Estimated excavated qty in Cum
1.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40	14617.76
2.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP Canal	0.75	6237.43
3.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73	7187.83
4.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/2A	4.75	Pattaland	0.17	1765.38
5.	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36	3970.10
Total excavated Area & Qty in Cum					3.41	33778.5

Through, the ref.4th Cited., this office issued Show Cause Notice to Sri Chinnala Narasayya S/o Subbaiah R/o Mallavalli Village, Bapulapadu Mandal directed to submit explanation for illegal excavation and transportation of 1765.5Cum quantity of Gravel in Sy.No.12/2A, of Mallavalli Village, Bapulapadu Mandal, Krishna District over an extent of Acs.0.17.Cts. But, The Postal authorities returned the letter stating that person Chinnala Narasayya died and also concerned VRO and messenger of this office confirmed the same and submitted the death certificate. vide ref.5th cited.

Through ref.6th cited. This office requested to kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya so as to serve the notice to descendants of the diseased person.

Through the ref.7th cited. The Tahsildar, Bapulapadu submitted the details of family members of diseased Sri.Chinnala.Narasayya S/o. Venkata Ramayya (1) Chinnala Koteswaramma (wife), (2) Chinnala Naresh (Son), & (3)Chinnala Chinni (Daughter).

In view of the above circumstances, the Assistant Director of Mine & Geology, Vijayawada directed the family members/legal heir of Late Sri.Chinnala Narasayya i.e., (1) Chinnala Koteswaramma (wife), (2) Chinnala Naresh (Son) & (3) Chinnala Chinni(Daughter) of the deceased to explain the reasons why action should not be initiated against the legal heir of the deceased person Late Sri.Chinnala Narasayya S/o. Subbaiah on illegal excavation and transportation of 1765.38 Cum quantity of Gravel in Sy. No.12/2A, of Mallavalli Village, Bapulapadu Mandal, Krishna District over an extent of Acs.0.17.Cts within 7 days from the date of receipt of the notice. If you will fail to give an explanation within 7 days, necessary action will be initiated as per the APMMC Rules,1966 & latest amendments thereon.


 Asst. Director of Mines and Geology,
 Vijayawada.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
 Copy submitted to the District Collector & Magistrate of Krishna District for favour of information.

Annexure - 18

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ravi Kanth, M.Sc.(Tech),
Asst. Director of Mines & Geology,
Vijayawada.

To
The District Registrar,
Machilipatnam,
Krishna District.

Letter No.2198/NGT/2021, Dt.11.01.2023

Sub:- Mines and Minerals - Illegal Excavation of Gravel Sy. No.12/2A of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Narasayya(Late) S/o Subbaiah R/o Mallavall Village, Bapulapadu Mandal, Krishna District over an extent of Ac.0.17.Cts - without lawful authority - SCN issued - Not to allow any transactions - Request - Reg.

- Ref:-
1. Report of the Village Revenue officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.
 3. This office show cause Notice No: 2198/NGT/2021-2, dated 03.09.2021 addressed to Sri Chinnala Narasayya.
 4. Form No.6 Death Certificate of Chinnala Narasaiah.
 5. This office Letter No.2198/NGT/2021, Dt.22.10.2021 & 07.01.2023 addressed to the Tahsildar, Bapulapadu.
 6. Letter No. Rc.A.17/2023, Dt.10.01.2023 of the Tahsildar, Bapulapadu.
 7. This office show cause Notice No: 2198/NGT/2021-2, dated 11.01.2023 addressed to legal heir of late Sri Chinnala Narasayya.

I invite attention to the subject and references 1 to 3rd cited and informed that the committee comprising of Assistant Director of Mines & Geology, Vijayawada, and Revenue Divisional Officer, Nuzvidu and Irrigation Authorities have jointly inspected the Mallavalli Village, of Bapulapadu Mandal as per the directions of the Hon'ble National Green Tribunal, Chennai and identified the illegal excavation of Gravel in Sy. No. 11 & 12 of Mallavalli Village of Bapulapadu Mandalam by Sri Chinnala Gangaraju and Sri Chinnala Narasayya.

Based on the committee report, the Assistant Director of Mines & Geology, Vijayawada has issued a show cause notice to Chinnala Narasayya through RPAD.

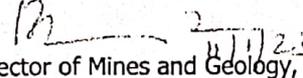
The Postal authorities returned the letter stating that person Chinnala Narasayya died and also concerned VRO and messenger of this office confirmed the same and submitted the death certificate. Vide ref.4th cited.

Through ref.5th cited. This office requested to kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya so as to serve the notice to descendants of the diseased person. But, this office has not received any copy from the Tahsildar. Once again requested the Tahsildar kindly provide the family members certificate or Legal Heir certificate of Sri Chinnala Narasayya.

this office issued show cause notice to the family members of deceased Sri.Chinnala.Narasayya S/o. Subbaiah Vide 7th cited.

Therefore in view of the above circumstances, I request the District Register, Machilapatnam, Krishna District not to allow any transactions of the entire area over an extent of Ac.0.17.Cts, in Sy. No.12/2A of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Narasayya(Late) S/o Subbaiah until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon. Treated this as an inter-departmental cooperation in the interest of Govt. the exchequer.

Yours faithfully,


Asst. Director of Mines and Geology,
Vijayawada

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.

Copy submitted to the Collector & District Magistrate, Krishna, and Machilapatnam for favour of kind information.

Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of kind information.

Copy to the Tahsildar, Bapulapadu for information & taking necessary action in the matter.

Copy to Sri.Chinnala Gangaraju S/o Venkata Ramayya, Mallavaram (V), Bapulapadu (M), Krishna Dt.

Copy to Sri.Chinnala Koteswaramma W/o Narasayya, Mallavaram (V), Bapulapadu (M), Krishna Dt.

22

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ravi Kanth, M.Sc.(Tech).,
Asst. Director of Mines & Geology,
Vijayawada.

To
The District Registrar,
Machilipatnam,
Krishna District.

Letter No.2198/NGT/2021, Dt.11.01.2023

PATCHED

11/01/2023

1 to 119

geno-12
Ref:-

Sub:- Mines and Minerals - Illegal Excavation & Transportation of Gravel in Sy. No.12/1A, 1B, 1C & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju, S/o Venkata Ramayya R/o Mallavalli Village, Bapulapadu Mandal, Krishna District - without lawful authority - demand raised duly issuing SCN - defaulter not responded - Recovery of Mineral Revenue dues under the Revenue Recovery act, 1864 to be proposed - Not to allow any transactions of the said land - Reg.

1. Report of the Village Revenue officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
2. Joint inspection report, Dt.03.09.2021 of the Assistant Geologist and Surveyor of this office.
3. Joint Committee Report on NGT Order in O.A.No.177/2021, Dt.03.09.2021 of Joint Committee.
4. This office show cause Notice No: 2198/NGT/2021-2, dated 03.09.2021 addressed to Sri Chinnala Gangaraju.
5. This office Demand Notice No: 2198/NGT/2021-2, dated 28.10.2021 addressed to Sri Chinnala Gangaraju.
6. This office Demand Notice No: 2198/NGT/2021-2, dated 01.12.2021 addressed to Sri Chinnala Gangaraju.
7. Letter No.2198/NGT/2021, Dt.17.03.2022 addressed to the Deputy Director of Mines & Geology, Vijayawada.
8. Memo No.2054/R.R.Act/2020, dt.26.03.2022 of the Deputy Director of Mines & Geology, Vijayawada.
9. This office Distraint Notice No: 2198/NGT/2021-2, dated 28.10.2021 addressed to Sri Chinnala Gangaraju.

I invite attention to the subject and reference cited and inform that, the adverse News published in Eenadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Through the ref.2nd & 3rd Cited, the Director of Mines & Geology, Ibrahimpattam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzvidu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and

Sl. No	Name of The Land owner/ Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres	Estimated excavated qty in Cum
1.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40	14617.76
2.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP Canal	0.75	6237.43
3.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73	7187.83
4.	Sri Chinnala Narasayya, S/o Subbaiah	12/2A	4.75	Pattaland	0.17	1765.38
5.	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36	3970.10
Total excavated Area & Qty in Cum					3.41	33778.5

Through, the ref.4th cited., this office issued Show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya R/o Mallavalli Village, Bapulapadu Mandal directed to submit explanation for illegal excavation and transportation of 32013.12Cum quantity of Gravel in Sy.No.12/1A, 1B, 1C & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District over an extent of Acs.3.24.Cts. But, Sri Chinnala Gangaraju S/o Venkata Ramayya has not submitted his reply.

Through, the ref.5th cited., this office issued a Demand notice to Sri Chinnala Gangaraju S/o Venkata Ramayya R/o Mallavalli Village, Bapulapadu Mandal directed to pay an amount of 1,62,81,687/- towards Normal Seigniorage Fee along with DMF, MERIT, & Ten times penalty on NSF under Rule 26 of the APMMC Rules,1966 within 15 days from date of receipt of the Demand Notice and submit the original challans to this office, failing which action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act,1864. Further, this demand notice vide ref.5th cited was suppressed due to non levy of consideration amount as per GO.Ms.No.69, Dt.07.10.2021 of Ind. & Comm. Department.

Through the ref.6th cited. This office has issued demand notice directed to pay an amount of Rs.1,77,48,008/- (One Crore Seventy Seven Lakhs Forty Eight thousand & Sixty Nine) towards Normal Seigniorage Fee along with DMF, MERIT, & Ten times penalty on NSF under Rule 26 of the APMMC Rules,1966 within 15 days from date of receipt of the Demand Notice. Failing which action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act,1864.

Sl. No.	Name of the Mineral	Excavated Qty in Cum	Rate of NSF per Cum in Rs	Evaded NSF in Rs	10 Times penalty in Rs	DMF in Rs	MERIT in Rs	Consideration fee in Rs	Total in Rs
1.	Gravel	32013	45/-	1440585/-	14405850/-	432176/-	28812/-	1440585/-	17748008/-

Through the ref.7th cited., this office has requested the Deputy Director of Mines and Geology, Vijayawada issue necessary orders for the collection of Minerals Revenue Dues from the Defaulter under the Revenue Recovery Act, 1864 as per Section 25 of Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O.Ms.No.66, REVENUE DEPARTMENT LR Section Dt.02.06.2005.

Through the ref.8th cited., the Deputy Director of Mines and Geology, Vijayawada accorded permission to this office to proceed under Revenue Recovery, 1890 by invoking the

Therefore in view of the above circumstances, I request the District Register, Machilapatnam, Krishna District not to allow any transactions of the entire area over an extent of Ac.3.24.Cts, in Sy. No.12/1A, 1B, 1C & 11 of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju S/o Venkata Ramayya until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon. Treated this as an inter-departmental cooperation in the interest of Govt. the exchequer.

Yours faithfully,


Asst. Director of Mines and Geology,
Vijayawada.

8
11/12/22

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Krishna, and Machilapatnam for favour of kind information.

Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of kind information.

Copy to the Tahsildar, Bapulapadu for information & taking necessary action in the matter.

Annexure - 19

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B. Ravi Kanth, M.Sc.(Tech),
Asst. Director of Mines & Geology,
Vijayawada.

To
Chinnala Gangaraju,
S/o Venkata Ramayya,
Mallavalli Village,
Bapulapadu Mandalam,
Krishna District.

Letter No.2198/NGT/2021, Dt.11.01.2023

Sub:- Mines and Minerals - Illegal Excavation & Transportation of Gravel in Sy. No.12/1A, 1B, 1C & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju, S/o Venkata Ramayya R/o Mallavalli Village, Bapulapadu Mandal, Krishna District - without lawful authority - demand raised duly issuing SCN - defaulter not responded - Recovery of Mineral Revenue dues under the Revenue Recovery act, 1864 - Distraint order issued - Reg.

- Ref:-
1. Report of the Village Revenue officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report, Dt.03.09.2021 of the Assistant Geologist and Surveyor of this office.
 3. Joint Committee Report on NGT Order in O.A.No.177/2021, Dt.03.09.2021 of Joint Committee.
 4. This office show cause Notice No: 2198/NGT/2021-2, dated 03.09.2021 addressed to Sri Chinnala Gangaraju.
 5. This office Demand Notice No: 2198/NGT/2021-2, dated 28.10.2021 addressed to Sri Chinnala Gangaraju.
 6. This office Demand Notice No: 2198/NGT/2021-2, dated 01.12.2021 addressed to Sri Chinnala Gangaraju.
 7. Letter No.2198/NGT/2021, Dt.17.03.2022 addressed to the Deputy Director of Mines & Geology, Vijayawada.
 8. Memo No.2054/R.R.Act/2020, dt.26.03.2022 of the Deputy Director of Mines & Geology, Vijayawada.

I invite attention to the subject and reference cited and inform that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Through the ref.2nd & 3rd Cited, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzivdu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and

Sl. No	Name of The Land owner/ Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres	Estimated excavated qty in Cum
1.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40	14617.76
2.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP Canal	0.75	6237.43
3.	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73	7187.83
4.	Sri Chinnala Narasayya, S/o Subbaiah	12/2A	4.75	Pattaland	0.17	1765.38
5.	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36	3970.10
Total excavated Area & Qty in Cum					3.41	33778.5

Through, the ref.4th cited., this office issued Show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya R/o Mallavalli Village, Bapulapadu Mandal directed to submit explanation for illegal excavation and transportation of 32013.12Cum quantity of Gravel in Sy.No.12/1A, 1B, 1C & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District over an extent of Acs.3.24.Cts. But, Sri Chinnala Gangaraju S/o Venkata Ramayya has not submitted his reply.

Through, the ref.5th cited., this office issued a Demand notice to Sri Chinnala Gangaraju S/o Venkata Ramayya R/o Mallavalli Village, Bapulapadu Mandal directed to pay an amount of 1,62,81,687/- towards Normal Seigniorage Fee along with DMF, MERIT, & Ten times penalty on NSF under Rule 26 of the APMMC Rules,1966 within 15 days from date of receipt of the Demand Notice and submit the original challans to this office, failing which action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act,1864. Further, this demand notice vide ref.5th cited was suppressed due to non levy of consideration amount as per GO.Ms.No.69, Dt.07.10.2021 of Ind. & Comm. Department.

Through the ref.6th cited. This office has issued demand notice directed to pay an amount of Rs.1,77,48,008/- (One Crore Seventy Seven Lakhs Forty Eight thousand & Sixty Nine) towards Normal Seigniorage Fee along with DMF, MERIT, & Ten times penalty, on NSF under Rule 26 of the APMMC Rules,1966 within 15 days from date of receipt of the Demand Notice. Failing which action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act,1864.

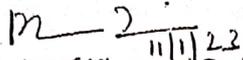
Sl. No.	Name of the Mineral	Excavated Qty in Cum	Rate of NSF per Cum in Rs	Evaded NSF in Rs	10 Times penalty In Rs	DMF in Rs	MERIT in Rs	Consideration fee in Rs	Total in Rs
1.	Gravel	32013	45/-	1440585/-	14405850/-	432176/-	28812/-	1440585/-	17748008/-

Through the ref.7th cited., this office has requested the Deputy Director of Mines and Geology, Vijayawada issue necessary orders for the collection of Minerals Revenue Dues from the Defaulter under the Revenue Recovery Act, 1864 as per Section 25 of Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O.Ms.No.66, REVENUE DEPARTMENT LR Section Dt.02.06.2005.

Through the ref.8th cited., the Deputy Director of Mines and Geology, Vijayawada accorded permission to this office to proceed under Revenue Department.

In view of the above circumstances, the undersignee has no option except to recover the amount of Rs.1,77,48,008/- (One Crore Seventy Seven Lakhs Forty Eight thousand & Eight) under Revenue Recovery act, 1864 is herewith enclosed with a direction to pay the said amount within 7 days from the date of receipt of this distraint order.

Yours faithfully,


Asst. Director of Mines and Geology,
Vijayawada.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy submitted to the Collector & District Magistrate, Krishna, and Machilipatnam for favour of kind information.

Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Nuzvidu for favour of kind information.
Copy to the Tahsildar, Bapulapadu for information & taking necessary action in the matter.

ANDHRA PRADESH REVENUE RECOVERY ACT II OF 1864
FORM NO.1
DISTRRAINT ORDER
(SECTION 8)

The Asst. Director of Mines and Geology, Vijayawada of Krishna District is authorized to distrain the property of the under mentioned defaulter for arrears if revenue due by him.

Number and Name of Village	Name of the defaulter	For what period arrears	Amount of arrears due	Date on which arrears fell due	Batta to distrain er	Intere st rate and amou nt to date	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum due
1	2	3	4	5	6	7	8
Rs.No.12/1A,1B 1C,& 11 Mallavalli (V), Bapulapadu Mandal, Krishna District	Sri Chinnala Ganga Raju , S/o. Venkata Ramayya	2021	1,77,48,0 69/-	03.09.2021	--	--	--

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Note: 1. The defaulter is informed that, no presentation of this distrain t order, he should pay the arrear, together with batta to the village headman and obtain a receipt from him. On no account should the defaulter pay the money to the batta peon even though the latter has been authorized to execute this order.

Note: 1: The distrainer should produce this order, and if the sum due be not at once paid, he may make distress, and on the day on which the property is distrained, he should deliver to the defaulter a copy of the order, endorsing there on a list of the peoperty distrained and the name of the place where it is kept Clause (1), Section 8 Act II of 1864.

Station: Vijayawada
Date:11.01.2023

1322
Asst. Director of Mines & Geology,
8 VIJAYAWADA.